

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

41

C.P. No. 468/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2017

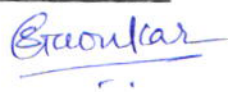
NAME OF THE PARTIES:

Deepak Tahilram Kewalramani & Anr.

V/s

Kestrel Import & Export Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 213, 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	SHILPAN GAONKAR ilb PRAGNYA LEGAL for 2 & 3	COUNSEL.	
2.	Pratibha Tripathi for Petitioner	PES	

ORDER

CP No. 467/213, 241-242/NCLT/MB/MAH/2017

CP No. 468/213, 241-242/NCLT/MB/MAH/2017

CP No. 469/213, 241-242/NCLT/MB/MAH/2017

Counsel for the Petitioner as well as Respondent are present.

In furtherance of the Order dated 5.10.2017 the Petitioners as well as Respondents are being cousins holding considerable shares in these companies, the Respondent's side is hereby directed to provide inspection of the records whatever are in their possession within 10 days hereof.

List this matter for hearing on 29.11.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)